



2026:AHC:38833

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6944 of 2026

Gulabi Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2-Sub Divisional Officer, Tehsil-Kerakat, District Jaunpur to decide Case No.803 of 2025 (Computerized Case No.T202514360520803) expeditiously.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2025.
5. In view of the above, no relief could be granted to the petitioner hence same is liable to be dismissed and is hereby dismissed. However, respondent no.2 is expected to decide the aforesaid case *strictly in accordance with law* without granting

any unnecessary adjournment to either of the parties unless there is no legal impediment.

February 20, 2026
Pramod Tripathi

(Prakash Padia,J.)